

MIN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

30

COMP.APPL/96(MB)2024
IN C.P.(CAA)/18(MB)2022

CORAM:

MS. ANU J. SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 05.04.2024

NAME OF THE PARTIES: Supreme Infrastructure India Limited

SECTION: 230-232 OF THE COMPANIES ACT, 2013

ORDER

1. Ms. Shrushti Relekar, Ld. Counsel for the Applicant in Comp.Appl.96/2024 present.
2. In view of the withdrawal of contempt application No.1/2024 on 04.04.2024. Accordingly, COMP.APPL/96(MB)2024 has become **infructuous**.

Sd/-
ANU J. SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)